

(b) whether Government propose to implement its recommendations with retrospective effect?

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): (a) By the end of August 1957.

(b) The recommendations accepted by the Government will be given effect to from the 1st April 1957.

MR. CHAIRMAN: Papers to be laid on the Table.

MOTION FOR PAPERS

DR. R. B. GOUR (Andhra Pradesh): Before that, I would like to draw your attention to the Motion for Papers that I have given.

MR. CHAIRMAN: Yes. It will be....

LOUDSPEAKER ARRANGEMENT

SHRI D. A. MIRZA (Madras): Sir, I wish to bring to your notice that the loudspeakers are not working.

MR. CHAIRMAN: Noted. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING THE HYDERABAD STATE BANK (COMPENSATION) RULES, 1956, AND FURTHER AMENDMENT IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): Sir, I beg to lay on the Table under subsection (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 2224, dated the 4th October, 1956, publishing the Hydera-

bad State Bank (Compensation) Rules 1956. [Placed in Library. See No. S-37/57.]

I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications:—

(i) Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1040-A, dated the 29th March, 1957, publishing further amendment in the Central Excise Rules, 1944.

(ii) Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1040-B, dated the 6th April, 1957, publishing further amendment in the Central Excise Rules, 1944.

[Placed in Library. See No. S-29/57 for (i) and (ii).]

NOTIFICATIONS MAKING CERTAIN ALTERATIONS IN SCHEDULE X AND PART II OF SCHEDULE V TO THE COMPANIES ACT, 1956, AND PUBLISHING THE COMPANIES (APPEAL TO THE CENTRAL GOVERNMENT) RULES, 1957.

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): I beg to lay on the Table, under subsection (3) of section 641 of the Companies Act, 1956, a copy each of the following Notifications:

(i) Ministry of Finance (Department of Company Law Administration). Notification S.R.O. No. 1281, dated the 23rd April, 1957, making certain alterations in Schedule X to the Companies Act, 1956.

(ii) Ministry of Finance (Department of Company Law Administration) Notification S.R.O. No. 1435, dated the 7th May, 1957, making certain alterations in Part II of Schedule V to the Companies Act, 1956.

[Placed in Library. See No. 23/57 for (i) and (ii).]